

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**ALLAHABAD BENCH**

**ALLAHABAD**

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**Original Application No. 330/00667/2020**

**Allahabad this the 25<sup>th</sup> day of November, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member-J**  
**Hon'ble Mr. Devendra Chaudhry, Member-A**

Prathvi Raj Meena aged about 29 years, son of Jagmohan Meena R/o Village-Dhorera, Post-Lohrra District-Karauli (Rajasthan) presently posted as TM-IV under SSE (P.Way) Idgah, Agra Cantt., Agra.

**Applicant**

**By Advocate: Mr. S.M. Ali**

**Vs.**

1. Union of India through General Manager, Head Quarter, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Agra Cantt., Agra.
3. Divisional Personal Officer, North Central Railway, Agra Cantt., Agra.
4. Chief Medical Officer, Railway Hospital, Agra North Central Railway, Agra Cantt., Agra.

**Respondents**

**By Advocate: Mr. Shesh Mani Mishra**

**O R D E R**

**Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

Shri S.M. Ali, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents, both are present in court. Hearing conducted through Video Conferencing.

The learned Counsel for the parties agreed that the audio and visual quality is proper.

2. Heard on the point of admission and perused the records available in the PDF.

3. At the very outset, learned counsel for the applicant drew our attention to relief No. (ii) in the relief column of the O.A. whereby it

has been prayed that a direction be issued to concerned respondent, who is the competent authority, to decide the representation dated 12.10.2020 of the applicant in a time bound manner, in the light of relevant medical rules and circulars of the department.

4. Learned counsel for the respondents has no objection to this limited prayer made by the applicant's counsel.

5. In view of the limited prayer as mentioned above, no fruitful purpose will be served in keeping this matter pending. Accordingly, the present O.A. is disposed of at the admission stage, with a direction to competent authority amongst the respondents, to decide the representation dated 12.10.2020 of the applicant, in accordance with law and keeping in view the provisions of RBE No. 53 of 2006 and RBE No. 08 of 2019 (Annexure-16 of the O.A.), within a period of three months from the date of receipt of a certified copy of this order.

6. For a period of three months or till the decision of the representation, whichever is earlier, the applicant shall not be relieved from his present place of posting.

7. It is further directed that after disposal of representation, the respondents will communicate the decision to the applicant forthwith.

8. It is made clear that we have not expressed any view on merits of the case.

9. No order as to costs.

10. Hon'ble Mr. Devendra Chaudhry, Member (A), has given his consent on this order during virtual hearing in open court.

**(Devendra Chaudhry)**

Member-A

/M.M/

**(Justice Vijay Lakshmi)**

Member-J